

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI:

O.A. 2282/94

New Delhi, this the 25th November, 1994

Hon'ble Shri J.P. Sharma, Member(J)

Hon'ble Shri S.R. Adige, Member(A)

Shri Ajit Singh,
s/o Shri Khazan Singh,
r/o Village & P.O. Tikri Kalan,
Delhi.

... Applicant

By Advocate: Shri A.S. Grewal

Vs.

1. Commissioner of Police,
Delhi Police Headquarters,
M.S.O. Building, I.P. Estate,
New Delhi.

2. Deputy Commissioner of Police,
North West District Delhi,
Police Station, Ashok Vihar,
Delhi.

3. Enquiry Officer,
Asstt. Commissioner of Police,
Sub Division Narela,
Delhi.

... Respondents

By Advocate: None

ORDER (ORAL)

Hon'ble Shri J.P. Sharma, Member(J)

The grievance of the applicant is that already a criminal case is going on against the applicant for certain alleged offences under section 342 IPC and others while the Department has also initiated the departmental proceedings u/s 21 of the Delhi Police Act, 1978.

2. We heard the learned counsel for the applicant and we find that the misconduct alleged against the applicant is that he registered a false case against the complainant FIR NO.67/93. The complainant was in protracted litigation

...2.

(3)

over a shop on the main road Bahadurgarh and himself got a case registered vide FIR No.258 dated 15.5.93 u/s 447/380 IPC. It is alleged that the applicant before whom the complainant was produced at the P.S. prepared and sent a rukka as per contents of the FIR and sent the same to the Duty Officer ASI Ram Kishan through Const. Birbal who denied to have taken rukka to the Duty Officer and also denied to have witnessed the incident although his name was indicated in the FIR as witness. It is also said that the applicant falsely indicated the place of occurrence as near police pocket Ghewra village. He has also put the challan of the said case in the court in undue haste without observing the formality and issuing a road certificate from the MHC(R) in order to justify his action.

3. After hearing the learned counsel for some time, the learned counsel make a request that he may be permitted to withdraw the application. The application is therefore dismissed as withdrawn.

Adige
(S.R. ADIGE)
Member(A)

Sharma
(J.P. SHARMA)
Member(J)

'ruk'